

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALLIANCE EMBROIDERY MACHINE PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. ALLIANCE EMBROIDERY MACHINE PVT. LTD.
2.	Date of incorporation of corporate debtor	20/10/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2009PTC058409
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Megh Malhar Apartment, Plot-94, Nr. Sosiyo Circle, U.M. Road, Surat, Gujarat, India, 395210
6.	Insolvency commencement date in respect of corporate debtor	10/04/2024 (order made available i.e. downloaded on 11/04/2024)
7.	Estimated date of closure of insolvency resolution process	07/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mahendra Prasad Jindal Reg. No.: IBBI/IPA-001/IP-P00616/2017-2018/11073
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: B-501, Safal Pegasus, 100ft Ring Road, Prahalad Nagar, Ahmedabad, Gujarat-380015 Email: cirp.aempl@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: B-501, Safal Pegasus, 100ft Ring Road, Prahalad Nagar, Ahmedabad, Gujarat-380015 Email: cirp.aempl@gmail.com
11.	Last date for submission of claims	24/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	Relevant Forms and Details of authorized representatives are available at:	(a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Alliance Embroidery Machine Pvt. Ltd.** on 10/04/2024.

The creditors of **M/s. Alliance Embroidery Machine Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 24/04/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mahendra Prasad Jindal
Interim Resolution Professional
In the matter of Alliance Embroidery Machine Pvt. Ltd.
Reg. No.- IBBI/IPA-001/IP-P00616/2017-2018/11073
AFA valid upto 17/12/2024



Date: 11/04/2024
Place: Ahmedabad

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF ALLIANCE EMBROIDERY MACHINE PVT. LTD.	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S. ALLIANCE EMBROIDERY MACHINE PVT. LTD.
2. Date of incorporation of corporate debtor	20/10/2009
3. Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2009PT0058409
5. Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Megh Malhar Apartment, Plot-94, Nr. Sojyo Circle, U.M. Road, Surat, Gujarat, India, 395210
6. Insolvency commencement date in respect of corporate debtor	10/04/2024 (order made available i.e. downloaded on 11/04/2024)
7. Estimated date of closure of insolvency resolution process	07/10/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mahendra Prasad Jindal Reg. No.: IIBI/IPA-001/IP-P00616/2017-2018/11073 Add: B-501, Safal Pegasus, 100ft. Road, Pralahadnagar, Ahmedabad, Gujarat-380015 Email: cirpaemil@gmail.com
9. Address and email of the interim resolution professional, as registered with the Board	Add: B-501, Safal Pegasus, 100ft. Road, Pralahadnagar, Ahmedabad, Gujarat-380015 Email: cirpaemil@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Add: B-501, Safal Pegasus, 100ft. Road, Pralahadnagar, Ahmedabad, Gujarat-380015 Email: cirpaemil@gmail.com
11. Last date for submission of claims	24/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at https://ibi.gov.in/en/home/downloads (b)NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Alliance Embroidery Machine Pvt. Ltd. on 10/04/2024.

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/04/2024
Place: Ahmedabad

Mahendra Prasad Jindal
Interim Resolution Professional
In the matter of Alliance Embroidery Machine Pvt. Ltd.
Reg. No. - IIBI/IPA-001/IP-P00616/2017-2018/11073
AFA valid upto 17/12/2024

No plans of joining BJP, no threats; all lies being spread by AAP: Raaj Kumar Anand

NEW DELHI : A day after he resigned from the post of minister as well as the primary membership of the Aam Aadmi Party (AAP), Patel Nagar MLA Raaj Kumar Anand said that he is not planning to join any other political party, adding that he was under no external pressure to quit.

Premises allegedly linked to Anand and his associates were raided by the Enforcement Directorate (ED) in November. The Central agency said in a statement that it was investigating allegations of money laundering, which originated from a Directorate of Revenue Intelligence (DRI) prosecution complaint, against Anand and his associates.

Anand, whose resignation came as a complete surprise to AAP leaders, is the first in

Delhi to quit after Chief Minister and party National Convener Arvind Kejriwal was arrested. After Anand announced his decision in a press conference Wednesday, AAP MP Sanjay Singh had said that soon, the Bharatiya Janata Party (BJP) would welcome Anand into its fold. The AAP had also alleged that Anand quit because he was being threatened by BJP leaders and ED officials, and was under pressure because he was a businessman.

Speaking to Anand said, "No one has threatened me. These are just stories being spread by AAP... I have no plans to join any other political party... I quit because I was not able to work for my community even though I was a minister. My community (Dalit) was not being treated well and there was no



Aam Aadmi Party (AAP) supporters put up a poster in support of AAP supremo and Delhi Chief Minister Arvind Kejriwal who is in judicial custody till April 15 in connection with a money-laundering case linked to the alleged Delhi excise policy scam, at ITO, in New Delhi.

Delhi court sends BRS leader K Kavitha to CBI custody till April 15

NEW DELHI : A Delhi court on Friday sent Bharat Rashtra Samithi (BRS) legislator K Kavitha, who was arrested in the Delhi excise policy case, to Central Bureau of Investigation (CBI) custody till April 15.

While seeking her custody for five days, the CBI had submitted in its remand papers that Kavitha "forced" approver Sarath Chandra Reddy to pay Rs 14 crore for agricultural land in Telangana and asked him to pay Rs 25 crore for five liquor retail zones in Delhi.

Following her arrest by the central agency on Thursday, Kavitha was produced before Special Judge Kaveri Baweja. Kavitha is accused of allegedly paying Rs 100 crore to Aam Aadmi Party (AAP) leaders in return for liquor licences in the national capital and was lodged in Tihar jail following her arrest



was being formulated and were getting favours through AAP communications in-charge Vijay Nair, who was also allegedly the middleman between the 'South Group' and the party.

It was also the CBI's case that during her interrogation in Tihar, Kavitha had not given satisfactory replies and did not divulge true information to the agency. Gupta said that Kavitha was one of the main conspirators in the case and therefore needed to be examined by the agency.

Senior advocate Vikram Chaudhari representing Kavitha questioned the necessity to arrest her and said that despite evidence being available earlier, the agency chose not to arrest her. "They only wanted to interrogate her and examine her without arrest. This evidence is much older," he said.

Conspiracy being hatched to topple Delhi govt, President's rule likely to be imposed, says Atishi

"A huge political conspiracy is being hatched against the elected government of Chief Minister Arvind Kejriwal. Trusted sources have told us that the BJP-led Central government is going to impose President's rule in Delhi," Atishi said.

NEW DELHI : Referring to the termination of Bibhav Kumar, Delhi Chief Minister Arvind Kejriwal's private secretary on Thursday, Delhi Minister Atishi alleged that a conspiracy is being hatched to topple the government and President's rule will likely be imposed in the Capital.

"A huge political conspiracy is being hatched against the elected government of Chief Minister Arvind Kejriwal. Trusted sources have told us that the BJP-led Central government is going to impose President's rule in Delhi," Atishi said in a press conference



on Friday.

"We have seen how, on the basis of a 20 (17)-year-old case, the Personal Secretary of CM Arvind Kejriwal was suspended from service... All these are the symptoms of a huge conspiracy to topple the Delhi government and

impose President's Rule in Delhi... This is why Arvind Kejriwal was thrown behind bars in a false case without any evidence," Atishi said. The Minister of Education, P.W.D, Culture and Tourism also criticised Lieutenant Governor V K Saxena for writing to the Minister of Home Affairs raising concerns over Ministers' absence in meetings.

"We have been observing many clues regarding this over the last few days. No senior government official — IAS officer under the MHA — is being posted in the city despite existing vacancies in

several important government departments. Since the last week, LG sahab has been repeatedly writing to the MHA on Delhi... He says that Ministers don't come for meetings... I want to discuss important matter but they don't attend meetings. This is the same LG who has submitted before courts that transferred subjects do not fall under his domain... Then why is he writing to MHA," Atishi said. Atishi further said bureaucrats have stopped attending meetings even in relevant matters citing the Model Code of Conduct.

No bar on political parties to contest municipal polls, adoption of election symbols reasonable: Delhi High Court

The petitioner Lokesh Kumar had sought direction to the SEC to conduct the election of the Municipal Corporation of Delhi (MCD) without the reserved symbols, which he alleged violates his Fundamental Rights enshrined under Article 14 of the Constitution of India.

NEW DELHI : The Delhi High Court has recently observed that under the Constitution of India there is no bar on political parties, which are granted recognition by the State Election Commission (SEC), from contesting municipal elections. The HC made the observation while dismissing a petition seeking a direction to the SEC to stop putting the reserved symbols for political parties on the list of the contesting candidates.

The petitioner Lokesh Kumar had sought direction to the SEC to conduct the election of the Municipal Corporation of Delhi (MCD) without the reserved symbols, which he alleged violates his Fundamental Rights enshrined under Article 14 of the Constitution of India.

A division bench of Acting Chief Justice Manmohan and Justice Manmeet Pritam Singh Arora, in their April 3 order

had said, "In light of the law laid down by Supreme Court in *Kanhiya Lal Omar v. RK Trivedi & Ors* the recognition granted by SEC to the political parties to contest municipal elections is within its jurisdiction and not ultra vires. There is no bar under Article 243ZA or 243R (of the Constitution) on political parties from

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
GRISHMA HEMANTBHAI TAILOR
TO NEW NAME
GRISHMA HEMANT TAILOR
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: GRISHMA HEMANT TAILOR
ADD: BAZAR ROAD, KHATTALWADA, TAL-UMBERGAON, DIST-VALSAD GUJARAT 396120

contesting municipal elections". The HC, further, observed that the "backbone" of Indian democracy is "people themselves", who choose their representative through direct elections. "At the time when first General Election of India was held, a vast majority of electors consisted of people who were illiter-

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
NILAM HEMANTKUMAR TAILOR
TO NEW NAME
NILAM HEMANT TAILOR
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: NILAM HEMANT TAILOR
ADD: BAZAR ROAD, KHATTALWADA, TAL-UMBERGAON, DIST-VALSAD GUJARAT 396120

ate and could not even read the name of the contesting candidates; therefore, after deliberations and after weighing different options, a system of use of 'election symbols' for the contesting candidates was put in place to help the electors to exercise their franchise in favour of the candidate of their choice," it said.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
MANISHABEN VIJAYKUMAR PATEL
TO NEW NAME
PATEL MANISHAKUMARI VIJAYKUMAR
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: PATEL MANISHAKUMARI VIJAYKUMAR
ADD: C/108, AMAR PALACE APP, NEAR OASIS HOTEL, UMIYADHAM ROAD, VARACHHA, SURAT-395008

A 17-year-old case, assault charges: What brought about the exit of CM Kejriwal's personal secretary Bibhav Kumar

NEW DELHI : A case registered against him in 2007 in Noida became the basis on which the Delhi Vigilance Department ordered the termination of services of Bibhav Kumar, private secretary to Chief Minister Arvind Kejriwal.

An FIR was registered against Kumar and one other person by a head constable of the Uttar Pradesh police in 2007 under section 353 of the IPC — assault or criminal force to deter public servant



after being arrested in the Delhi excise policy case, has known the Delhi CM for over 15 years. He manages Kejriwal's official and personal engagements and is also close to his family members. On Monday, Kumar was questioned by the Enforcement Directorate in relation to the excise policy case. Special Secretary Vigilance YVVJ Rajshekhkar, in an order for termination of engagement, passed on April 10, 2024, cited the pending

from discharge of his duty.

Sources said that Kumar was part of a protest in Noida when the allegations were made and an FIR registered. Kumar, one of the five people allowed to visit Kejriwal in Tihar, where he is lodged

case and said he was not cleared for service from a "vigilance angle" at the time of his appointment. A show-cause notice, calling his appointment illegal, was issued to Kumar by the Vigilance Department in November. In response, he had said that the details of the case had already been disclosed to authorities and there had been no material change in the circumstance of the case since the appointment.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
JIGAR HARISHCHANDRA OBHALIA
TO NEW NAME
JIGARKUMAR HARISHCHANDRA OBHALIA
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: JIGARKUMAR HARISHCHANDRA OBHALIA
ADD: 7, SHIVDARSHAN ROW HOUSE, OPP. CK PARK, HONEY PARK ROAD, ADAJAN, SURAT CITY, PINCODE- 395009

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
AVNI HARESHKUMAR DAVE
TO NEW NAME
AVNI CHIRAG JOSHI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: AVNI CHIRAG JOSHI
ADD: A/502, VASTU LUXURIA, NEAR CAPITAL PLAZA, YOGI CHOWK, SURAT-395010

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
ALEFEYA OAN PATRAWALA
TO NEW NAME
ALIFIYA ONBHAI PATRAWALA
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: ALIFIYA ONBHAI PATRAWALA
ADD: H.NO-4/2461-B, ROOM NO-404, 4TH FLOOR, SALABATPURA, BEGUMWADI, SURAT- 395003

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
BHAVESHKUMAR ASHOKBHAI LIMBACHHIYA
TO NEW NAME
BHAVESH ASHOKBHAI NAYI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: BHAVESH ASHOKBHAI NAYI
ADD: PLOT NO-2, VIVEKANAND SOCIETY, OPP. FIRE STATION, KATARGAM, SURAT- 395004

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
HANSABEN GHANSHYAM VIRANI
TO NEW NAME
HANSABEN GHANSHYAMBHAI VIRANI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: HANSABEN GHANSHYAMBHAI VIRANI
ADD: D-402, SILVER PALACE. NR. KAPODRA BRIDGE, UTRAN, SURAT CITY- 394105. GUJARAT.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
GHANSHYAM KARAMSHIBHAI VIRANI
TO NEW NAME
GHANSHYAMBHAI KARAMSHIBHAI VIRANI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: GHANSHYAMBHAI KARAMSHIBHAI VIRANI
ADD: D-402, SILVER PALACE. NR. KAPODRA BRIDGE, UTRAN, SURAT CITY- 394105. GUJARAT.

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
DEVINKUMAR RAMANLAL PATEL
TO NEW NAME
DEVIN RAMANLAL PATEL
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: DEVIN RAMANLAL PATEL
ADD: C-403, AKASH ENCLAVE, NR. BHIMRAD CHECK POST, ALTHAN BHIMRAD ROAD, SURAT CITY, PIN- 395017, GUJARAT, INDIA

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
SODVADIA ALPA PRAVEENKUMAR
TO NEW NAME
SODAVADIYA ALPABEN PRAVINBHAI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: SODAVADIYA ALPABEN PRAVINBHAI
ADD: A-1203, TWIN TOWER, MOTI VARACHA, ABRAMA ROAD, MOTI VARACHHA, PO. MOTI VARACHHA, DIST. SURAT, GUJARAT- 394101

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME FROM
PRAVEENKUMAR LAVJIBHAI SODVADIA
TO NEW NAME
SODVADIYA PRAVINBHAI LAVJIBHAI
& I WILL BE KNOWN AS NEW NAME WHICH PLEASE NOTE.
SD: SODVADIYA PRAVINBHAI LAVJIBHAI
ADD: A-1203, TWIN TOWER, MOTI VARACHA, ABRAMA ROAD, MOTI VARACHHA, PO. MOTI VARACHHA, DIST. SURAT, GUJARAT- 394101

